

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-160/ND/2024

IN THE MATTER OF:
M/s Canara Bank

...PETITIONER

Vs

M/s. IPP India Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.04.2024

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Abhishek Naik, Adv.
For the Respondent/Corporate Debtor :

[DAY ONE OF FULL HYBRID HEARING]

ORDER

This is a petition under Section 7 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Petitioner. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **30.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)